

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3967

ANSWERED ON:17.08.2000

PENALTIES IMPOSED ON STORAGE OF SOLVENTS AND NAPHTHA

GADDE RAMAMOCHAN;NEDURUMALLI JANARDHANA REDDY;SULTAN SALAHUDDIN OWAIISI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the penalties imposed upon those who store solvents and naphtha-unauthorisedly;
- (b) whether the system to check adulteration of naphtha or solvent is not effective; and
- (c) if so, the stringent-measures proposed to be taken to make availability of petrol and diesel adulteration free?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c):- Under the Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobiles) Order, 2000 and the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobiles) Order, 2000 action can be taken as per the provisions of Essential Commodities Act, 1955 against those who store Solvents and Naphtha unauthorisedly. These orders have been issued by the Government to check the adulteration of automobile fuels viz Motor Spirit (MS) and High Speed Diesel (HSD) by adulterants like Naphtha, Solvent, Raffinate and Slop.

Further to check the adulteration and malpractices, the oil marketing companies carry out regular/surprise checks of retail outlets, to control various malpractices including adulteration. In addition, special drives are launched by the oil companies both on their own and also under direction of Government from time to time to check malpractices. To prevent adulteration various steps like blue dyeing of kerosene (PDS), furfural doping, filter paper test, checking of retail outlets by mobile laboratories etc. are taken by oil companies.